

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.303/TT/2020

Dated: 18.5.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for 6 no. of assets under System Strengthening in North/West Part of WR for IPP Projects in Chhattisgarh (IPP-E).

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

2. The admitted capital cost up to COD mentioned in Para 4 of the instant petition does not match with the capital cost up to COD as mentioned in Para 5.8 of the instant petition in respect of Assets B1, B2 and D. Specify the reasons for variation.
3. Whether the entire scope of work under the "System Strengthening in North/West Part of WR for IPP Projects in Chhattisgarh (IPP-E)" is complete. Indicate whether the entire scope of work is covered in the instant petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
4. With regard to additional capitalization in FY 2014-19, clarify/submit the following information:-
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to the claim of additional capitalization, submit details of

unexecuted/balance works carried out during 2014-19 tariff period along with detailed justification in line with relevant provisions of 2014 Tariff Regulations.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit details in the following format:-

Ass et No.	Head wise /Part y wise	Partic ulars#	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)					Reversal (year wise)					Additional Liability Recognized^					Outstanding Liability as on 31.3.2019
					2014-19 period					2014-19 Period					2014-19 Period					
																				-
																				-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

5. Justifications for additional capitalization claimed in 2019– 24 tariff period.
6. Confirmation that no ‘previously recognized liabilities’ remain to be discharged beyond 2019-24 tariff period.
7. Submit editable soft copy of all the tariff Forms in excel format for 2014–19 tariff period of Assets- A, B1, B2, C1, C2 and D.
8. Submit statement of IDC discharge for Assets-A, B1, B2, C1, C2 and D along with detailed computation of IDC.
9. Whether IT equipment and software were a part of Gross Block in Assets- A, B1, B2, C1, C2 and D in the tariff petitions filed previously for tariff determination from COD to 2018-19 period and during 2014-19 tariff period. Confirm that no apportionment or re-apportionment of IT equipment and software is being done in the Gross Block for all the assets in the instant petition during 2014-19 tariff period. Further, submit the working of depreciation considered for IT equipments and software. Also clarify the useful life considered by you for the same.
10. Details of Assets- A, B1, B2, C1, C2 and D in Forms 5, 5A, 12A, 12B and 13.

11. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer